CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP/100/454/2018 in OA/100/3331/2015

> Reserved on 08.02.2019 Pronounced on 18.02.2019

Hon'ble Ms. Nita Chowdhury, Member (A) Hon'ble Mr. S.N.Terdal, Member (J)

Ms. Jyoti Sahni (nee Tamar) Stenographer (Ad hoc) Department of Pharmacology, A.I.I.M.S, Ansari Nagar, New Delhi-29.

... Applicant

(By Advocate: Mr. Shrigopal Aggarwal)

VERSUS

Prof. Randeep Guleria, Director, A.I.I.M.S, Ansari Nagar, New Delhi.

... Contemnor

(By Advocate: Mr. V.S.R. Krishna)

ORDER

Hon'ble Mr. S.N.Terdal, Member (J):

We have heard Mr. Shrigopl Aggarwal, counsel for applicant and Mr. V.S.R.Krishna, counsel for respondent and perused the documents produced by both the parties.

- 2. This Contempt Petition has been filed alleging for non compliance with the order dated 09.01.2018 passed in OA No. 3331/2015, titled Jyoti Sahni in so far as the respondents have not considered the applicant for regularization in accordance with law. The relevant portion of the order is extracted below:-
 - "15. In view of the facts and discussions above, it appears that the applicant's request has not been fairly examined by the respondents. Accordingly, the impugned order dated 25.02.2015 and 08.08.20115 are set aside. We direct the respondents to

consider the case of Ms. Jyoti Sahni for regularization, in accordance with law. If she is otherwise found eligible, then her services should be regularized with all consequential benefits from the date her immediate junior was granted such benefits."

3. At the time of hearing, the counsel for the respondent produced a memorandum dated 05.04.2018 by which it is crystal clear that the case of the applicant was placed before the Governing Body regarding the proposal for regularization of services of the applicant for consideration and approval. In view of the same, the Contempt Petition is closed. Notice stands discharged.

(S.N.Terdal) Member (J) (Nita Chowdhury) Member (A)

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